(xiv) Ventrure Capital Fund for Scheduled Castes

(xv) Credit Enhancement Guarantee Scheme for Scheduled Castes

(xvi) Pre-Matric Scholarship for OBCs

(xvii) Post-Matric Scholarship for OBCs

(xviii) Construction of Hostels for OBC Boys and Girls

(xix) Assistance to Voluntary Organizations working for welfare of OBCs

(xx) National Fellowship for OBCs

(xxi) Dr. Ambedkar Scheme of Interest Subsidy on Educational Loans for Overseas Studies for OBCs and EBCs

(xxii) Dr. Ambedkar Post-Matric Scholarship for EBCs

(xxiii) Dr. Ambedkar Scheme of Pre-Matric and Post-Matric Scholarships for DNTs

(xxiv) Nanaji Deshmukh Scheme of Construction of Hostels for DNT Boys and Girls

(xxv) Integrated Programme for Older Persons

(xxvi) Assistance for Prevention of Alcoholism and Substance (Drugs) Abuse

(xxvii) Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP)

(xxviii) Scheme for implementation of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (SIPDA)

(xxix) State Spinal Injury Centre

(xxx) Deendayal Disabled Rehabilitation Scheme

Hostel for specially abled boys and girls in Jaipur and Kota

1882. SHRI BHUPENDER YADAV: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether construction and operation of hostel buildings for specially abled boys and girls with a capacity of 50 each at Jaipur and Kota Divisional Headquarters and with a capacity of 25 each at five other Divisional Headquarters in Rajasthan is awaiting administrative and financial sanction from the Central Government;

(b) whether administrative and financial sanction for establishment of care/ rehabilitation centres at Jaipur Divisional Headquarters for 100 mentally disabled persons is awaited from the Central Government;

(c) if so, whether the Central Government intends to issue administrative and financial sanctions to these proposals; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) to (d) Relief for persons with disabilities is primarily a State subject by virtue of entry 9 of the State list of the Constitution of India.

At this stage there is no scheme in operation in this Ministry to provide financial support for construction and operation of hostel buildings for boys and girls with disabilities and also for establishment of care centres by the State Governments.

However, it has been decided by the Government to set up a Composite Regional Centre (CRC) at Jaipur, Rajasthan for rehabilitation of persons with disabilities.

Grants-in-Aid to Rajasthan under Deendayal Disabled Rehabilitation Scheme

1883. SHRI BHUPENDER YADAV: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Ministry is administering Deendayal Disabled Rehabilitation Scheme (DDRS) and providing Grant-in-Aid for schools and vocational trainings being run by NGOs;

(b) whether Rajasthan Government had forwarded to Government 57 such proposals for 6.63 crores in the Financial Year 2014-15 and 50 proposals of 7.80 crores in the Financial Year 2015-16;

(c) if so, whether Government intends to issue administrative and financial sanction to these projects under the DDRS; and

(d) if so, by when, if not, the constraints therein?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) Yes, Sir. Deendayal Disabled Rehabilitation Scheme (DDRS) provides for release of grant-in-aid to Non-Governmental Organizations (NGOs)/Voluntary Organizations (VOs) running various project for the welfare of Persons with Disabilities (PwDs), including Special Schools and Vocational Training Centres (VTCs).

(b) to (d) The State of Rajasthan had forwarded proposals of 57 NGOs for grants worth 6.63 crores in the Financial Year 2014-15 and 59 proposals for grants worth